

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

13

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 07-08-2018

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP/162/(IB)/2018
NAME OF THE PETITIONER(S) : SPP POLYPACK PVT LTD
NAME OF THE RESPONDENT(S) : VETRIVEL EXPLOSIVES PVT LTD
UNDER SECTION : 9 RULE 6

| S.No. | NAME (IN CAPITAL) | DESIGNATION | SIGNATURE |
|-------|-------------------|-------------|-----------|
|-------|-------------------|-------------|-----------|

REPRESENTATION BY WHOM

1. P. Giridharan
D. S. Dawig

Operational
Creditors



2. J. MANIVANNAN

COUNSEL FOR
CORPORATE DEBTOR

(13)

CP/162/IB/2018

ORDER

Counsel representing both parties are present. Both counsels stated that the matter has been settled between the parties and filed joint memo of compromise, specifying the terms of settlement and schedule of payments. Memo is taken on record and the same shall form part of this order. Counsel for Respondent submitted that they are filing Board Resolution also during the course of the day in the Registry.

In view of the submissions made and in view of compromise arrived between the parties, **matter is closed as settled.**

-sd-
(S VIJAYARAGHAVAN)
Member (Technical)

-sd-
(K ANANTHA PADMANABHA SWAMY)
Member (Judicial)

sr